

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

....

Original Application No. 361/2004

Jabalpur, this the 25th day of May, 2004

Hon'ble Shri Madan Mohan, Member (Judicial)

P.S.Nigam s/o Sh.(late) H.P.Nigam,
Aged about 57 years, posted as
Divisional Accountant, E.E.R.A.B.S.
Canal Divn. No. 2, Gotegaon,
Distt. Narsingpur (Madhya Pradesh)

...Applicant

(By Advocate: Shri K.G. Mathur)

-versus-

1. Union of India through
the Accountant General,
Gwalior, Madhya Pradesh.
2. The Dy. Senior Accountant General,
Office of the A.G.M.P. Branch,
Bhopal, Madhya Pradesh.
3. The Chief Engineer,
R.A.B.S. Project, Jabalpur.
4. The Executive Engineer,
R.A.B.S. Canal Divn. No. 2,
Gotegaon, Distt. Narsingpur,
Madhya Pradesh.

...Respondents

(By Advocate: Shri Om Namdeo)

O R D E R (ORAL)

Heard the learned counsel for both the parties.

2. My attention has been drawn towards para 5.3 of the Original Application by the learned counsel of the respondents stating that the applicant has himself submitted that he is ready to go to Chhattisgarh after the election of the Lok Sabha, the respondent no. 4 ought to have issued the order of relieving accordingly in compliance of the order at Annexure A-5. The said fact is confirmed by the learned counsel for the applicant.

3. Since the Lok Sabha election has been held and the applicant has already shown his willingness to go to



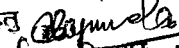
Chhatisgarh after the election of the Lok Sabha, this Original Application has become infructuous, and the same is dismissed as having become infructuous. However, learned counsel for the respondents undertakes to issue necessary relieving order in respect of the applicant shortly.



(Madan Mohan)
Member (Judicial)
Vacation Judge.

पूठांकन सं ओ/न्या.....जबलपुर, दि.....
पतिलिपि अर्चो धिल:-

- (1) सचिव, उच्च न्यायालय याद एलेक्ट्रिकल, जबलपुर
- (2) आवेदक श्री/श्रीमती/शु.....के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/कु.....के काउंसल
- (4) मंडपाल, के.प्र.अ., जबलपुर न्यायाधीश

सूचना एवं आवश्यक कार्यवाही हेतु 
28/5/04

K. E. Mathur
On Mandate

Issued
mm
28-5-04